

**OBITUARY REFERENCE BY MS. MUKTA GUPTA,
STANDING COUNSEL (CRL.) GOVT. OF NCT OF DELHI**

Hon'ble the Chief Justice, Hon'ble Judges, Chairman, Bar Council of Delhi, Ld. Addl. Solicitor General, President, Delhi High Court Bar Association and esteemed friends.

The news of sudden and sad demise of Shri G.L. Sanghi, Senior Advocate, while he was coming back to his 'Karambhoomi' on 6th January, 2006, brought a gloom to the entire Legal fraternity. It was less than a month ago when I was with him for a long time at a function of NALSA hearing his experiences of life. An illustrious son of an illustrious father Shri Sanghi obtained his Law Degree from Nagpur University in 1955 and Master's Degree in Political Science in 1956. Though he started his career as a Teacher in Political Science in a Degree College but the profession of teaching could not detain him as he was destined to excel elsewhere. On 25.11.1957 he got himself enrolled as an Advocate and started practicing in Supreme Court in 1959 and till his last he had been a Martial in the field of legal profession.

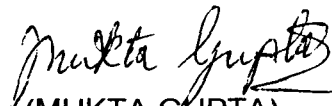
The marks of his foot prints were well read and recognizing his legal acumen, the Central Government appointed him as Standing Counsel in Supreme Court in 1974 and the Supreme Court designated him a Senior Advocate in 1976. A known figure in Supreme Court Shri Sanghi had the privilege of appearing in almost all the Courts of the country and did not leave any branch of law untouched as is evident from the numerous leading reported judgments of the different Courts of this country.

Shri Sanghi showed great interest in other legal fields besides Courts and cases. An immediate Past President of LAWASIA, he was also an honorary Life Member and Vice President of Bar Association of India; President of Indian Association of Lawyers (Delhi Chapter) beside being the President of NGO called SEARCH.

As Vice President of Heart Care Foundation of India Mr. Sanghi showed avowed interest in medical care especially heart ailments. He was also Director of leading financial Institutions, the Punjab National Bank and the Asset Management Company Ltd. A large number of articles published in various National and International Conferences also speak volumes of his diverse interest. In the profession of law he has trained a number of lawyers of whom some are very well placed in profession. His son Vipin Sanghi, Sr. Advocate, daughter Vasudha Rohtagi, Advocate and son-in-law Mukul Rohtagi, Sr. Advocate are all following his footsteps and carrying forward the torch lit by him.

I pray to the Almighty to bestow enough courage and strength to the bereaved family to bear the loss.

May I request my Lord Hon'ble the Chief Justice to convey the heart felt condolence to the bereaved family on behalf of the Govt. of NCT of Delhi, on behalf of my colleagues representing Government of Delhi and on my own behalf.


(MUKTA GUPTA)
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GOVT. OF NCT OF DELHI

13th January, 2006